

ACT No. XXXI. OF 1852.

*Passed by the Governor General of India in Council, on
the 13th August 1852.*

*An Act to repeal Clause 17, Section XVI., Regulation XX. 1817 of
the Bengal Code.*

WHEREAS it is not expedient that Darogahs or other Police Officers should be entitled to a Commission on the value of property stolen or plundered which they may recover, It is hereby enacted as follows :

I. Clause 17, Section XVI., Regulation XX. 1817 of the Bengal Code is repealed.